

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 26.11.2009

Meeting No. 29/AM10 & 30/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 26.11.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2.	Sh. A.K. Ojha,	AD	MSME
3.	Sh. T.M. Skaria	DDG	DGFT
4.	Sh. J.P.Maurya	AD	MFPI
5.	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of the meeting held 5.11.2009& 12.11.2009.

Thereafter, agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1

609	M/s. Mayilvaganan P.M. Bangalore	M.No. 29/10 dt. 26.11.09	Status: Approved
F.No. 01/85/50/082/AM10	RLA F.No. 07/24/40/178/AM10	Lic. No. 0710066502 dt. 13.08.2009	
The case was considered by the committee as per agenda. The Committee considered the production/consumption data provided by applicant firm and decided to approve the case as applied for			
Export item	Qty	Import item	Qty
ROUGH GRANAITE BLOCKS	16663.910 Cubic Meter	1.DIAMOND WIRE SAW 2. DIAMOND WIRE 3. DIAMOND WIRE 11 MM DIA 4. Calcium Hydroxide [Ca(OH) ₂] 97±1% 5.Calcium Hydroxide Ca(OH) ₂ 97± 1%	3000.00Meter 3000.00Meter 2000.00Meter 20,000.00Kg 4,25,000.00Kg
RA to take consequential action as per policy /procedure.			

2

610 Case No. 7/32/85-ALC2/2008	M/S. Gillette India Ltd., Chennai	M.No.29/10 dt. 26.11.09	Status: Approved.								
HQ File :01/85/050/0214/AM09	RLA File :04/24/40/0217/AM09	Lic.No/Date:0410100816 Dt. 12.12.2008									
The case was considered by the committee as per agenda. It was noted that a case of the same firm for the export of Tooth Brush was approved in NC Meeting No. 27/AM10 dated 5.11.2009 in advance authorization No.0410061831 dt 09.09.2004. Committee decided to approve this case as under:											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty</td></tr><tr><td>TOOTH BRUSH PLASTICS</td><td>5000000.000Nos.</td><td>1.BULK TOOTH BRUSH 2.PVC FILM-RIGID PACKIG MATERIAL 3.PAPER BOARD PACKING MATERIALS</td><td>5000000.000 Nos. As per packing policy. As per packing policy.</td></tr></table>	Export Item	Qty.	Import Item	Qty	TOOTH BRUSH PLASTICS	5000000.000Nos.	1.BULK TOOTH BRUSH 2.PVC FILM-RIGID PACKIG MATERIAL 3.PAPER BOARD PACKING MATERIALS	5000000.000 Nos. As per packing policy. As per packing policy.			
Export Item	Qty.	Import Item	Qty								
TOOTH BRUSH PLASTICS	5000000.000Nos.	1.BULK TOOTH BRUSH 2.PVC FILM-RIGID PACKIG MATERIAL 3.PAPER BOARD PACKING MATERIALS	5000000.000 Nos. As per packing policy. As per packing policy.								
RLA to take consequential action as per policy/procedure.											

3

611 Case No. 6/24/85-ALC2/2008	M/S. Limtex (India) Ltd., Kolkata	M.No.29/10 dt. 26.11.09	Status: Approved.
HQ File :01/85/050/0132/AM10	RLA File :02/24/40/0134/AM10	Lic.No/Date:210132202 Dt. 07.10.2009	
The case was considered by the committee as per agenda. The Committee decided to approve the case as under on net to net basis with accountability in exports:-			
Export Item	Qty.	Import Item	Qty
BLACK TEA IN BULK BENDED 90 % IMPORTED TEA AND 10 % INDIAN TEA	333.340 MT	BLACK TEA	300.00 MT.
RLA to take consequential action as per policy/procedure.			

4	612	M/S. Clique Exports Pvt Ltd., Mumbai	M.No.29/10 dt. 26.11.09	Status: Deferred
	HQ File :01/85/162/204/AM10	RLA File :03/94/40/472/AM10		

	Request for grant of Advance Authorization under Para 4.4.2 of HBP.I for export of FUFU(FLOUR) against import of Natural Dehydrated Potatoes Flakes.
	The case was considered by the committee as per agenda. It was decided to ask the applicant firm to intimate the composition of export item with respect to its ingredients and the test report of export product. To be re listed on 24.12.2009.

5

613	M/S. Industrial Foams Pvt.Ltd., N. Delhi	M.No.29/10 dt. 26.11.09	Status: Approved
HQ File :01/85/050/0015/AM10	RLA File :05/24/40/0031/AM10	Lic.No/Date:0510240269 dt. 23.04.2009	
The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over the written comments dated 19.11.2009. The Committee decided to ratify the norms on the basis of written comments as under:-			
Export Item	Qty.	Import Item	Qty.
PRE FABRICATED TELECOM SHELTER SIZE (2200 (W) *2700 (L) *2700 (H) MM) (INTERNAL) WITH CABLE LADDER, PANEL THICKNESS:40MM	100 No. (Net Weight 59.446MT)	RELEVANT PRE COATED GALVANISED IRON COILS 0.5MM THK	30300KG (inclusive of 2.3%wastage)
		POL YOL	11500KG (inclusive of 4% wastage)
		MDI (ISOCYNATE)	14000kg (inclusive of 4% wastage)
RLA may take consequential action as per policy/procedure.			

6	614	M/S. Prakash Shellac Factory, Purulia	M.No.29/10 dt. 26.11.09	Status: Approved
	Case No. 1/29/85-ALC3/2009			
	HQ File :01/85/050/0162/AM10	RLA File :02/24/40/0158/AM10	Lic.No/Date:0210133757 dt. 13.11.2009	
	The case was considered by the committee as per agenda. It was noted that Committee had ratified similar case for the same export product in meeting No. 27 dt. 5.11.2009 on the basis of 55% of yield. In this case also Committee ratified the licence on repeat basis as under:-			

Export Item	Qty.	Import item	Qty.
Shellac	57750.000KG	Sticklac	105000.000KG
RLA to take consequential action as per policy/procedure			

7	615	Ref. from Jt. DGFT, Hyderabad	M.No.29/10 dt. 26.11.09	Status: Deferred
	HQ File :01/85/162/135/AM10		RLA File :09/Misc/DFIA/AM09	
	Inclusion of import item Dry Fruits under transferable DFIA against export of Biscuits.			
	The case was considered by the committee as per agenda. The Committee decided to defer the case . To be re- listed on 10.12.2009.			

8	616	M/S. Vinbros and Co., Pondicherry	M.No.29/10 dt. 26.11.09	Status: Approved
	HQ File :01/85/050/0020/AM10	RLA File :25/24/40/008/AM09	Lic.No/Date:2510002336 dt. 07.01.2009	
	The case was considered by the committee as per agenda. It was noted that a similar case of the same firm for the same export product was approved in NC Meeting No. 26/AM10 dated 29.10.2009 in advance authorization No 2510002579 dt 24.07.2009 Accordingly, Committee ratified the case on same basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Bulk Blended Grain Whisky containing 30ML of Vatted Malt Spirit per Litre of export product	5,00,000 Ltrs	Natural Oakwood Extract Liquid	8,000 Ltr
RLA to take consequential action as per policy/procedure.				

9	617	M/S. BGH Exim Ltd., Kolkata	M.No.29/10 dt. 26.11.09	Status: Approved
	HQ File :01/85/050/0272/AM09	RLA File :02/24/40/0283/AM09	Lic.No/Date:0210124155 dt. 12.03.2009	
	The case was considered by the committee as per agenda. Committee noted that with the change in policy procedure various blends of Tea can be allowed. As far as accounting is concerned, NC finalises on net to net basis irrespective of blend ratio. Committee therefore approved the case on net to net basis. Import item to be accounted in export product so as to ensure that imported tea is fully utilized in export production.			
	RLA to take consequential action as per policy/procedure			

10	618	M/S. BGH Exim Ltd., Kolkata	M.No.29/10 dt. 26.11.09	Status: Approved.
	HQ File :01/85/050/0078/AM10	RLA File :02/24/40/0067/AM10	Lic.No/Date:0210129972 dt. 04.08.2009	
	The case was considered by the committee as per agenda. It was noted that with the change in policy procedure various blends of tea can be allowed . As far as per accounting is concerned, NC finalises on net to net basis irrespective of blend ratio. On export side, full quantity of imported tea is to be accounted for. In this case, imported tea to be accounted for will 40026Kg and total quantity of export as indicated by exporter is 80052 kg which could also be higher in case blend ratio changes. Accordingly, Committee approved the case as applied for.			
	RLA to take consequential action as per policy/procedure.			

619	M/S. Nandlal Bankatlal Pvt Ltd, Mumbai	M.No.29/10 dt. 26.11.09	Status: Rejected
HQ File : PC-4 (01/94/180/634/AM09/PC-4			
Import of Mannitol as alternate items for sugar under DFIA in terms Policy circular No. 30 dt. 10.10.2005 – Clarification regarding.			
The case was considered by the committee as per agenda. It was noted that Directorate of Sugar vide their letter No. 9-01/2009-ES/119 dated 11.09.2009 has opined as under “Mannitol is crystalline powder, colourless, odourless, having faint sweet taste, non-hygroscopic, water soluble and is a straight chain hexahydric alcohol. The excessive use Mannitol is prohibited on health point of view. It is sweetner in taste and is used for manufacturing confectioneries only for its goodness”. Committee deliberated & observed that that in SION E-1, sugar is allowed 66 kg for 100 Kg of confectionery product . Technical members were of the view that even if Mannitol is used, quantification cannot be any where near 66 kgs. Hence Committee is of view that Mannitol cannot be an alternate input within the scope and meaning of Policy Circular No. 30 dt. 10.10.2005. Case may be referred back to the Policy Division.			

PART-II

1	620 Case No.:3/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved
	HQ File :01/85/050/00090/AM10/	RLA File :02/24/040/00078/AM10/	Lic.No/Date:0210130819 25.08.2009	
	The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting, and decided to approve the case as under :-			

Export item	Qty	Import item	Qty
Infusions in 1876 Nos. Catering Pouch packed in 469 Nos. CFC	468.000 KG	1. Infusions (Single Ingredient) 2. Relevant Catering Pouch (Paper Pouch with inside Aluminium Foil Laminate) 3. Corrugated Fluted Carton (CFC)	478.570KG 1876Nos. 469.00Nos.

Single ingredient infusion to be accounted for in exports.

Applicant Firm's representative stated that there is error in ITC(HS) Code of export product and import item Sl. No. 1, which may be corrected as 12119080.

RLA to take consequential action as per policy/procedure.

621 Case No.:4/19/85-ALC3/2009	M/S.NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved
HQ File :01/85/050/00091/AM10/	RLA File :02/24/040/00068/AM10/	Lic.No/Date:0210130740 25.08.2009	

The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting and decided to approve the case as under:-

Export item	Qty	Import item	Qty
Tea: 2,15,00,000 Nos. Tea Bags with Tags in 2,15,00,000 Nos Aluminium Foil Laminates	43000.000 KG	1. Filter Paper in roll form GSM 12.3 $\pm$ 10 %with width of 103mm $\pm$ 5% 2. Aluminium Foil Laminate (in roll form) in 4 layers Al. Foil 7 micron + PE GSM 12 $\pm$ 10%MG Paper GSM 40 $\pm$ 10% +PE Paper 15 GSM $\pm$ 10% Length 66mm, Width 155mm. 3. Stretch Wrap LLDPE Stretch Film 23micron $\pm$ 5% Manual Grade, width $\pm$ 10%	4343.430 KG (including 1% wastage) Net to net 521.210KG (including 1% wastage)

RLA to take consequential action as per policy/procedure

3

622 Case No.:16/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved
HQ File :01/85/050/00103/AM10/	RLA File :02/24/040/00084/AM10/	Lic.No/Date:0210131068 02.09.2009	
The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting and decided to approve the case on net to net basis as under:-			
Export item	Qty	Import item	Qty
Tea filled in 11,800 Nos Catering Pouch packed in 2950 nos. CFC	2950.000 KG	1. Tea 2950 2.Relevant Catering Pouch (Paper Pouch with inside Aluminium Foil Laminate) 3. Corrugated Fluted Carton (CFC)	18000Nos. 2950.00Nos.
RLA to take consequential action as per policy/procedure.			

4

623 Case No.:2/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved
HQ File :01/85/050/00089/AM10/	RLA File :02/24/040/00073/AM10/	Lic.No/Date:0210130818 25.08.2009	
The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting and decided to approve the case on net to net basis as under:-			
Export item	Qty	Import item	Qty
Tea filled in MPET 290 mm Foil Pouch packed in 68,000 Nos Loose Tea carton Contained in 5667 Nos. CFC	68000.000 KG	1. Tea 2. MPET 290 mm 1 (3 layer laminate film) in Roll Form, 12 micron PET 200 guage clear LDPE). 3. Loose Tea Cartons 12micron clear PET 4. Corrugated Fluted Carton (CFC)	6800.00KG 453.330 KG 68000.00 Number 5667.00 Number
RLA to take consequential action as per policy/procedure			

5

624 Case No.:7/20/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved								
HQ File :01/85/050/00114/AM10/	RLA File :02/24/040/00083/AM10/	Lic.No/Date:0210131311 10.09.2009									
The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting and decided to approve the case as under:-											
<table><tr><td>Export item</td><td>Qty</td><td>Import item</td><td>Qty</td></tr><tr><td>Infusions in 4400 Nos. Catering Pouch packed in 1100 nos CFC</td><td>1100.000 KG</td><td>1. Infusions (Multiple ingredient) 2. Relevant Catering Pouches (Paper Pouch with inside Aluminium Foil Laminate) 3. Corrugated Fluted Cartons (CFC)</td><td>1122.000 KG 4400.000 Number 1100.00Nos.</td></tr></table>	Export item	Qty	Import item	Qty	Infusions in 4400 Nos. Catering Pouch packed in 1100 nos CFC	1100.000 KG	1. Infusions (Multiple ingredient) 2. Relevant Catering Pouches (Paper Pouch with inside Aluminium Foil Laminate) 3. Corrugated Fluted Cartons (CFC)	1122.000 KG 4400.000 Number 1100.00Nos.	Multiple ingredient of infusions to be accounted for in exports RLA to take consequential action as per policy/procedure.		
Export item	Qty	Import item	Qty								
Infusions in 4400 Nos. Catering Pouch packed in 1100 nos CFC	1100.000 KG	1. Infusions (Multiple ingredient) 2. Relevant Catering Pouches (Paper Pouch with inside Aluminium Foil Laminate) 3. Corrugated Fluted Cartons (CFC)	1122.000 KG 4400.000 Number 1100.00Nos.								

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625 Case No.:8/20/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved
HQ File :01/85/050/00115/AM10/	RLA File :02/24/040/00103/AM10/	Lic.No/Date:0210131318 10.09.2009	
The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting and decided to approve the case on net to net basis as under :-			
Export item	Qty	Import item	Qty
Tea filled in 18,960 Nos OTS Cans (Metal Caddy)	2370.000 KG	1. Tea 2. OTS Cans (Metal Caddy)	2370.00KG 18960.00Nos.
RLA to take consequential action as per policy/procedure.			

7	626 Case No.:1/19/85-ALC3/2009		M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved
	HQ File :01/85/050/00088/AM10/		RLA File :02/24/040/00071/AM10/	Lic.No/Date:0210130817 25.08.2009	
	The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting and decided to approve the case on net to net basis as under :-				
	Export item		Qty	Import item	Qty
	Tea filled in 36,400 Nos. OTS Cans (Metal Caddy)		4550.000 KG	1. Tea 2. OTS Cans (Metal Caddy)	4550.00KG 36400.00Nos.
RLA to take consequential action as per policy/procedure.					

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627 Case No.:18/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved
HQ File :01/85/050/00105/AM10/	RLA File :02/24/040/00086/AM10/	Lic.No/Date:0210131070 02.09.2009	
The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting and decided to approve the case on net to net basis as under:-			
Export item	Qty	Import item	Qty
Tea filled in 14590 Nos.. Aluminium Foil Pouches Contained in 4590 Nos. Inner Carton packed in 14590 Nos. Outer Cartons.	1459.000 KG	1. Tea 2. Relevant Aluminium Foil Pouch (Laminated) 3. Inner Carton 4. Outer Carton 4863 5. Plaque (Small name place made of Aluminium). 6. Side Pane Label 7.Photo Sticker 8. Wax Seal 9. Velcro Seal (Roll form) 10 Leaflet 11. Ribbon	1459.00KG 14590.00Nos. 14590.00Nos. 4863.00 Nos. 14590.00Nos. 14590.000 Nos. 14590.00 Nos. 14590.00Nos. 2269.560 Meter (inclusive of 1% wastage with accountability in exports). 14590.00Nos. 1532.690 Meter

		12. Corrugated Fluted Carton	(inclusive of 1% wastage with accountability in exports). 1228.000 Number
RLA to take consequential action as per policy/procedure			

9

628 Case No.:6/20/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved
HQ File :01/85/050/00113/AM10/	RLA File :02/24/040/00082/AM10/	Lic.No/Date:0210131303 10.09.2009	
The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting, and decided to approve the case as under :-			
Export item	Qty	Import item	Qty
Infusions in 2920 Nos. Catering Pouch packed in 730 nos. CFC	730.000 KG	1. Infusions (single ingredient) 2.Relevant Catering Pouch(Paper Pouch with inside Aluminium Foil Laminate) 3. Corrugated Fluted Carton (CFC)	745.000 KG 2920.00Nos. 730.000 Nos.
RLA to take consequential action as per policy/procedure			

10	629 Case No.:4/20/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved					
	HQ File :01/85/050/00111/AM10/	RLA File :02/24/040/00070/AM10/	Lic.No/Date:0210131290 10.09.2009						
	The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting and decided to approve the case as under :-								
	<table><tr><th>Export item</th><th>Qty</th><th>Import item</th><th>Qty</th></tr><tr><td>Infusions: 10,47,815 Nos. Infusion Bags with Tags in 10,47,815 Nos.</td><td>2095.630 KG</td><td>1. Infusions (multiple ingredients) 2. Filter Paper 12.39GSM±10%</td><td>2138.400 KG 211.680 KG 1047815.00Nos.</td></tr></table>	Export item	Qty		Import item	Qty	Infusions: 10,47,815 Nos. Infusion Bags with Tags in 10,47,815 Nos.	2095.630 KG	1. Infusions (multiple ingredients) 2. Filter Paper 12.39GSM±10%
Export item	Qty	Import item	Qty						
Infusions: 10,47,815 Nos. Infusion Bags with Tags in 10,47,815 Nos.	2095.630 KG	1. Infusions (multiple ingredients) 2. Filter Paper 12.39GSM±10%	2138.400 KG 211.680 KG 1047815.00Nos.						

Aluminium Foil Laminates	3. Aluminium foil Laminates (Film in roll form.)
Multiple ingredient infusions to be accounted for in export. RLA to take consequential action as per policy/procedure	

11	630 Case No.:2/24/85-ALC3/2009		M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved
	HQ File :01/85/050/00128/AM10/		RLA File :02/24/040/00130/AM10/	Lic.No/Date:0210132069 30.09.2009	
	The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting and decided to approved the case as under:-				
	Export item	Qty	Import item	Qty	
Infusions in 2800 Nos Catering Pouch packed in 700 nos. CFC.	700.000 KG	1. Infusions (multi ingredients). 2.Relevant Catering Pouch (Paper Pouch with inside Aluminium Foil Laminate) 3. Corrugated Fluted Carton (CFC)	714.290 KG 2800.00 Nos. 700.00Nos.		
Multiple ingredient infusions to be accounted for in exports. RLA to take consequential action as per policy/procedure					

631	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10	Status:
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Case No.:17/19/85-ALC3/2009		26.11.2009	Approved
HQ File :01/85/050/00104/AM10/	RLA File :02/24/040/00085/AM10/	Lic.No/Date:0210131069 02.09.2009	

The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting and decided to approve the case as under :-

Export item	Qty	Import item	Qty
Tea filled in 2790 Nos. Aluminium Foil Pouches contained in 2790 Nos. Inner Carton packed in 930 Nos. Outer Cartons	279.000 KG	1. Tea	279.000KG
		2. Aluminium Foil Pouch (Laminated)	2790.000 Nos.
		3. Inner Carton	2790.000Nos.
		4. Outer Carton 4863	930.000 Nos.
		5. Plaque (small name place made of Aluminium)	2790.000Nos.
		6. Side Pane Label	2790.000Nos.
		7.Photo Sticker	2790.000 Nos.
		8. Wax Seal	2790.000Nos.
		9. Velcro Seal	434.000 Meter (inclusive of 1% wastage with accountability in export).
		10 Leaflet	2790.000Nos.
		11. Ribbon	293.09 Meter (inclusive of 1% wastage with accountability in export).
		12. Corrugated Fluted Carton	235.000 Number

RLA to take consequential action as per policy/procedure

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632 Case No.:14/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved
HQ File :01/85/050/00101/AM10/	RLA File :02/24/040/00066/AM10/	Lic.No/Date:0210131053 01.09.2009	
The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting and decided to approve the case as under :-			
Export item	Qty	Import item	Qty
Tea 8,87,000 Nos, Tea Bags with Tags in 8,87,000 Nos. Aluminium Foil Laminates packed in 17,740 N0s. Cartons.	1774.000 KG	1. Tea 2. Filter Paper 12.3GSM±10% width 103mm 3. Aluminium Foil Laminate (in Roll form). 4. Tags 5. Tea Bags Carton 6. BOPP 20micron width 220mm 7. Corrugated Fluted Carton (CFC)	1774.000KG 179.190 KG 895960.000 Nos. 887000.000Nos. 17740.000Nos. 48.380 KG 2240.000 Nos.
RLA to take consequential action as per policy/procedure			

14	633 Case No.:15/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved
	HQ File :01/85/050/00102/AM10/	RLA File :02/24/040/00074/AM10/	Lic.No/Date:0210131067 02.09.2009	
	The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting and decided to approve the case as under :-			
	Export item	Qty	Import item	Qty
	Tea filled in MPET 340 mm Foil Pouch packed in	5400.000 KG	1. Tea. 2.MPET 340 mm in Roll form	5400.000KG 141.820 KG

2700 Nos. CFC	3.Corrugated Fluted Carton (CFC)	2727.000 Number
RLA to take consequential action as per policy/procedure		

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634 Case No.:5/19/85-ALC3/2009	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved
HQ File :01/85/050/00092/AM10/	RLA File :02/24/040/00069/AM10/	Lic.No/Date:0210130816 25.08.2009	

The case was considered by the committee as per agenda. The Committee heard the representative of the Firm who was present in the meeting and decided to approve the case as under:-

Export item	Qty	Import item	Qty
Infusions: 3,38,690 No. Infusion Bags with Tags in 3,38,690 No. Aluminium Foil Laminates	677.780 KG	1. Infusions (single ingredient) 2. Filter Paper 12.3GSM±10%TS 3. Aluminium Foil Laminate (in Roll form) in 4 layers. 7 micron +PEGSM12±10% MG Paper GSM 40±10% PE Paper 15GSM+10% Length 66mm, width 155mm	691.200 KG 68.420 KG 338690.000Nos.

Single ingredient infusions to be accounted for in exports. Applicant firm’s representative stated that ITC(HS)Code of export product and import item Sl. No. 1 was wrongly mentioned as 12119085, which may be corrected as 12119080.

RLA to take consequential action as per policy/procedure.

16	635	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10	Status:
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Case No.:5/19/85-ALC3/2009		26.11.2009	Withdrawn
HQ File :01/85/050/00092/AM10/	RLA File :02/24/040/00069/AM10/	Lic.No/Date:0210130816 25.08.2009	
The case is withdrawn as it is already decided as Case No. 634.			

17	636	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved.
	HQ File :01/85/050/0074/AM10/	RLA File :02/24/040/066/AM10/	Lic.No/Date:0210129606 28.07.2009	
	The case was considered by the committee as per agenda. The Committee heard the by representative of the Firm who was present in the meeting and decided to approve the case as under :-			
Export item	Qty	Import item	Qty	
Tea: 64,75,000 Nos.	12950.000	1. Tea	12950.000KG	
Tea Bags with Tags	KG	2. Filter Paper	1308..080 KG	
in 64,75,000 Nos.		12.3GSM±10%		
Aluminium Foil		Width 103mm		
Laminates packed in		3. Aluminium Foil	64,75,000.000Nos.	
2,59,000 Nos.		Laminate(in roll form)		
Cartons.		4. Tags	64,75,000.000Nos.	
		5. Tea Bag Carton	259000.000Nos.	
		6. BOPP 20micron width	353.180 KG	
		220mm		

		7. Corrugated Fluted Cartons 8. Pallet Base & Top (of 5 ply Corrugated Board).	21801.000 Nos. 210.000Nos.
	RLA to take consequential action as per policy/procedure		

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637 Case No.:1/30/85-ALC3/2009	M/S. INDO GERMAN ALKALOIDS	Meet No/Date:30/10 26.11.2009	Status: Approved
HQ File :01/85/050/00163/AM10/	RLA File :03/94/040/00674/AM10/	Lic.No/Date:0310545956 17.11.2009	
The case was considered by the committee as per the agenda. It was noted that earlier NC had approved a similar case on 11.6.2009 in Lic. No. 0310490764 dt. 17.10.2008. On repeat basis , committee decided to approve the instant case as under:-			
Export Item	Qty	Import Item	Qty
IPECACUANHA EXTRACT BP / USP	488.000	IPECACUANHA ROOTS	2000.8Kg
RLA may take consequential action as per policy/procedure.			

19	638 Case No.:13/19/85-ALC3/2009	M/S. UNICARE PHARMA LIMITED	Meet No/Date:30/10 26.11.2009	Status: Deferred
	HQ File :01/85/050/00100/AM10/	RLA File :04/24/040/00132/AM10/	Lic.No/Date:0410107471 01.09.2009	
	The case was considered by the committee as per agenda. Committee decided to refer the case to Export Policy Division with the request to let us know the export policy of the export product, namely Anhydrous Fat/Butter Oil/ghee/Cow Milk Fat. To be re-listed on 24.12.2009.			

20	639 Case No.:4/22/85-ALC3/2009	M/S. OSTERN PRIVATE LTD.	Meet No/Date:30/10 26.11.2009	Status: Deferred
	HQ File :01/85/050/00126/AM10/	RLA File :02/24/040/00282/AM09/	Lic.No/Date:0210131948 23.09.2009	
	The case was considered by the committee as per agenda. The Committee deferred the case so as to link similar previous case. To be re listed on 24.12.2009.			

21	640 Case No.:1/21/85-ALC3/2008	M/s. INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	Meet No/Date:30/10 26.11.2009	Status: Deferred
	HQ File :01/85/050/00151/AM09/	RLA File :09/24/040/00171/AM09/	Lic.No/Date:0910035177 29.08.2008	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 24.12.2009.			

22	641 Case No.:1/26/85-ALC3/2009	M/s. ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:30/10 26.11.2009	Status: Deferred
	HQ File :01/85/050/00134/AM10/	RLA File :02/24/040/00140/AM10/	Lic.No/Date:0210132610 14.10.2009	
	The case was considered by the committee as per agenda. The Committee deferred the case so as to link up previous similar case. To be re listed on 24.12.2009.			

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642	M/S. BIRLA CORPORATION LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved.
Case No.:4/26/85-ALC3/2009			
HQ File :01/85/050/00137/AM10/	RLA File :02/24/040/00139/AM10/	Lic.No/Date:0210132849 22.10.2009	
Committee considered the case as per agenda. It was noted that an earlier case of the firm for the same export product was approved in NC No. 15/AM10 held on 13.8.2009 in advance authorization No. 0210126877 dt. 26.05.2009.. The committee decided to ratify the norms on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Ordinary Portland Cement	50,000.00MT	Clinker	47500.00MT
		Gypsum	2000MT
		PP Bags of relevant size.	As per packing policy, with accountability in export.
RLA to take consequential action as per policy/procedure.			

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643 Case No.:3/26/85-ALC3/2009	M/S. BIRLA CORPORATION LTD.,	Meet No/Date:30/10 26.11.2009	Status: Approved																
HQ File :01/85/050/00136/AM10/	RLA File :02/24/040/00132/AM10/	Lic.No/Date:0210132844 22.10.2009																	
Committee considered the case as per agenda. Committee allowed import item Sl. No. 1 and 2 as per SION A-1030& disallowed Sl. No. 3 & 4. Norms ratified as under:-																			
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="3">Ordinary Portland Cement</td><td rowspan="3">50,000.00MT</td><td>Coal</td><td>11000.000MT</td></tr><tr><td>Bauxite</td><td>1500.000MT (Percentage content not less than 86%). It is allowed if export product contains minimum 60% C35 content</td></tr><tr><td>Bricks</td><td>Disallowed</td></tr><tr><td></td><td></td><td>Furnace Oil</td><td>Disallowed</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Ordinary Portland Cement	50,000.00MT	Coal	11000.000MT	Bauxite	1500.000MT (Percentage content not less than 86%). It is allowed if export product contains minimum 60% C35 content	Bricks	Disallowed			Furnace Oil	Disallowed			
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		Bricks	Disallowed																
		Furnace Oil	Disallowed																
RLA to take consequential action as per policy/procedure.																			

25	644 Case No.:2/10/85-ALC3/2009	M/s. INDUSTRIAL FOAMS PVT LTD	Meet No/Date:30/10 26.11.2009	Status: Deferred
	HQ File :01/85/050/00056/AM10/	RLA File :05/24/040/00849/AM08/	Lic.No/Date:0510216328	

		13.02.2008	
	The case was considered by the committee as per agenda. The Committee deferred the case for comments of DIPP. To be re-listed on 24.12.2009.		

26	645	M/s. Indo German Alkaloids, Mumbai	Meet No/Date:30/85-ALC3/2009	Status: Approved							
	Case No.:2/10/85-ALC3/2009		26.11.2009								
	HQ File :01/85/050/0072/AM09	RLA File :03/94/40/1001/AM08	Lic.No/Date:0310457219 09.01.2008								
	The case was considered by the committee as per the agenda. It was noted that earlier ALC had approved a similar case on 11.6.2009 in Lic. No. 0310490764 dt. 17.10.2008. On repeat basis , Committee decided to approve the instant case as under:-										
	<table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr><tr><td>IPECACUANHA EXTRACT BP / USP</td><td>488.000</td><td>IPECACUANHA ROOTS</td><td>2000.8Kg</td></tr></table> RLA may take consequential action as per policy/procedure.				Export Item	Qty	Import Item	Qty	IPECACUANHA EXTRACT BP / USP	488.000	IPECACUANHA ROOTS
Export Item	Qty	Import Item	Qty								
IPECACUANHA EXTRACT BP / USP	488.000	IPECACUANHA ROOTS	2000.8Kg								

27	646	M/S. ORGANIC INDIA PVT.LTD.	Meet No/Date:30/85-ALC3/2009	Status: Deferred
	Case No.:10/42/85-ALC3/2007		26.11.2009	
	HQ File :01/85/050/00146/AM08/	RLA File :06/24/040/00009/AM08/	Lic.No/Date:0610012144	
			23.07.2007	
	The case was considered by the committee as per agenda. The Committee decided to defer the case and to link all cases of the Firm. To be re-listed on 24.12.2009.			

28	647	M/s. Naturo Food & Fruit Products Pvt. Ltd., Bangalore	Meet No/Date:30/10 26.11.2009	Status: Rejected.
	HQ File :01/85/050/00115/AM09	RLA File :07/24/040/0082/AM09/	Lic.No/Date:0710058417 10.07.2008	
	The case was considered by the committee as per agenda. It was noted that the request of applicant Firm is for enhancing the wastage from 5% to 25%. Stage-wise production wastage of apple, strawberry and mango-Naturo Fruit Bars was indicated by the applicant as approximately 5%, which has been approved by NC in the meeting on 13.08.2009. It is seen that additional wastage claimed is on account of rework			

generation (15%) & give away (5%). It was observed that there is no supporting data certified by Excise to substantiate additional wastage of 20%. Committee is therefore not in a position to quantify such losses and decided to reject the enhancement request.

29	648	M/s. Naturo Food & Fruit Products Pvt. Ltd., Bangalore	Meet No/Date:30/10 26.11.2009	Status: Rejected
	HQ File :01/85/050/0016/AM10	RLA File :07/24/040/0029/AM10	Lic.No/Date:0710064396 28.04.2009	
	The case was considered by the committee as per agenda. It was noted that the request of applicant Firm is for enhancing the wastage from 5% to 25%. Stage-wise production wastage of apple, strawberry and mango-Naturo Fruit Bars was indicated by the applicant as approximately 5%, which has been approved by NC in the meeting on 13.08.2009. I is seen that additional wastage claimed is on account of rework generation (15%) & give away (5%). It was observed that there is no supporting data certified by Excise to substantiate additional wastage of 20%. Committee is therefore not in a position to quantify such losses and decided to reject the enhancement request.			

30	649	M/S. SUKASO CERACOLORS PLTD.,	Meet No/Date:30/10	Status: Deferred
	Case No.:9/37/85-ALC3/2008		26.11.2009	
	HQ File :01/85/050/00262/AM09/	RLA File :09/24/040/00421/AM09/	Lic.No/Date:0910037113	
			18.02.2009	
The case was considered by the committee as per agenda. It was decided to refer the case to Export Policy Division with the request to let us know the export policy of Zircocnium Silicate. To be re-listed on 24.12.2009.				

650	M/S. Kalgov Labs Ltd, Mumbai	Meet No/Date:30/10 26.11.2009	Status: Clarified
Case No.:9/37/85-ALC3/2008			
HQ File :01/85/162/281/AM10	RLA File :09/Misc./DFIA/AM09	Lic.No/Date:0910037113 18.02.2009	
Clarification regarding Import of Vitamin A under DFIA as Food Additives			
The case was considered by the committee as per agenda. Policy division has requested to know whether Vitamin A is covered under food Additives and can be imported as an alternate item. Committee discussed the matter. Technical members stated that biscuit in so far as manufacturing process of biscuits is concerned generally fortification with vitamins is not done as a general manufacturing practice. Accordingly, SION published for general categories will not include any Vitamin as Food Additive . Accordingly, Vitamin A is not a Food Additive. Case may be reverted back to Policy division.			

